



2026:AHC-LKO:19450

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 333 of 2026**

Sangeeta Raj

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE SAURABH LAVANIA, J.

1. Counter affidavit filed by the learned AGA in the Court today is taken on record.

2. Case called out. No one appeared on behalf of the private opposite party No. 2/informant despite service of notice, as appears from Office Report dated 16.03.2026, which is based upon the letter of Chief Judicial Magistrate, Lakhimpur Kheri dated 10.03.2026. Learned AGA is present in the Court. In these circumstances and also taking note of the order of this Court dated 10.03.2026, which says "*It is also made clear that on the next date of listing, if the service is found sufficient and no one appears to oppose the present anticipatory bail application on behalf of the opposite party No.2, then in that eventuality the case would not be adjourned and an appropriate order would be passed on first call including an order adversarial to the opposite party No.2*", the Court proceeded in the matter.

3. Heard the learned counsel for the applicant, the learned AGA for the State of U.P. and perused the material placed on record.

4. The present anticipatory bail application has been filed by the applicant in relation to FIR/Case Crime No. 624 of 2025, under Sections 105 B.N.S., Police Station- Kotwali Gola, District- Kheri.

5. Vide order dated 19.02.2026, this Court had protected the interest of the applicant. The order dated 19.02.2026, referred, reads as under:-

"1. Heard learned counsel for the applicant, learned AGA for the State and perused the record.

2. The present anticipatory bail application has been filed by the applicant in relation to FIR/Case Crime No. 624 of 2025, under Sections 105 Bharatiya Nyaya Sanhita, 2023 (in short "B.N.S."), Police Station- Kotwali Gola, District-Kheri.

3. It is stated that according to the FIR in issue, applicant alongwith co-accused Manoj assaulted the deceased on 27.10.2025 at about 10:00 hours and on account of injury sustained the son of the informant died during treatment on 06.11.2025.

4. It is further stated that applicant is daughter of Jagat Narain and is under apprehension of arrest.

5. It is further stated that co-accused Manoj against whom the charge-sheet has already been filed, has been released on bail vide order dated 05.01.2026 passed in Criminal Misc. Bail Application No. 12671 of 2025.

6. It is further stated that applicant has been implicated by the mother of the deceased with oblique motive.

7. In continuation to above, it is stated that applicant on the date of incident indicated in the FIR i.e. 27.10.2025 was carrying the pregnancy of about 6 months and taking note of this fact, it can be inferred that applicant was not involved in the crime as indicated in the FIR, according to which son of the informant was assaulted with kicks and fists and also was thrown on the earth.

8. To establish the fact related to pregnancy of the applicant, learned Counsel for the applicant has placed reliance on the ultrasound report of the applicant, birth certificate of newly born baby and birth report of newly born baby, annexed as Annexure No.3 to 5, respectively.

9. Upon due consideration, as an interim measure, it is provided that in the event of arrest, the accused-applicant- Sangeeta Raj be released forthwith in the aforesaid case crime (supra) on anticipatory bail on furnishing a personal of Rs. 25,000/- and two sureties each in the like amount to the satisfaction of Station House Officer of the Police Station concerned with the following conditions:-

(i) That the accused-applicant shall make himself available for interrogation by police authorities as and when required and will cooperate with the investigation;

(ii) That the accused-applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and

(iii) That the accused-applicant shall not leave India without the previous permission of the Court.

10. Issue notice, returnable at an early date. Steps in this regard be taken within four working days.

11. List/put up this application on 10.03.2026 amongst top 20 cases.

12. Learned AGA is directed to file an affidavit in response to this

application annexing therewith the proof of service of notice upon opposite party Nos. 2 and 3 through concerned police officer before this Court when the case is listed next."

6. The learned counsel appearing for the prosecution could not demonstrate from the record that there is any adversarial fact which are pleaded in the bail application. This Court finds that the applicant was enlarged on anticipatory bail after considering the merits of the case. The learned counsel for the prosecution also could not point out any fact based upon which it can be inferred that the applicant has not cooperated with the investigation proceedings or otherwise any glaring fact which can adversely affect the merit of the case.

7. In view of the aforesaid, the present anticipatory bail application is hereby **allowed** while extending anticipatory bail to the applicant- **Sangeeta Raj** till disposal of the trial subject to the following conditions:-

(i) that the applicant shall make herself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/ her from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court;

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v) that the applicant shall not pressurize/intimidate the prosecution witness.

8. In case of default, it would be open for the Investigating Agency to move application for vacation of this order.

(Saurabh Lavania,J.)

March 17, 2026

Arun/-